

**IN THE NATIONAL COMPANY LAW TRIBUNAL,**  
**NEW DELHI COURT III**

**Item No. 311**

IA-4652/2022 IA-3716/2022

In

IB-78(ND)/2021

**IN THE MATTER OF:**

LH Asian Trade Finance Fund Ltd.

**.....APPLICANT/PETITIONER**

**Vs**

M/s Worlds Window Trading Pvt. Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 03.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Uday Rai, Advocate.

For the Respondent : Mr. Rajesh Rattan, Advocate

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-3716/2022:-**

Heard the submissions made by the Learned Counsel appearing for the Applicant as well as the Learned Counsel appearing for the Punjab National Bank.

Arguments concluded. The parties are directed to file written submissions along with case laws, if any, within ten days.

List the matter on **23.07.2024** for compliance.

**IA-4652/2022:-**

Learned Counsel appears for the Resolution Professional. Mr. Rajesh Ratan, Learned Counsel appearing for the Respondent/PNB has submitted during the course of the arguments that no purpose would be served in initiating Liquidation Process of the Corporate Debtor-Company because no assets of the Company are available and, therefore, the Company should be dissolved. He seeks time to file an affidavit to that effect. One week time granted.

List the matter on **23.07.2024**.

**Sd/-**

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**